

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.40/MP/2019

Subject : Petition under Section 73(n), 79(1)(c) and 79(1)(f) and other applicable Provisions of the Electricity Act,2003 and in terms of APTEL Order dated 1-2-2019 read with Order dated 7-2-2019 in Appeal No. 200/2015 and 201/2015.

Petitioner : Talcher II Transmission Corporation Limited

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Petition No.41/MP/2019

Petitioner : North Karanpura Transmission Corporation Limited

Respondents : Power Grid Corporation of India Limited and Others

Date of Hearing : 16.5.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy A. Ranganadhan, Advocate, TTCL & NKTCL
Shri Hasan Murtuza, Advocate, TTCL & NKTCL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. S. Amali, Advocate, TANGEDCO
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Respondent, PGCIL requested the Commission to seek advice from CEA to confirm as to whether the transmission lines, namely, North Karanpura Transmission and augmentation of Talcher-II transmission system, whole or in part or with modification is required or not.

2. Learned counsel for TANGEDCO objected the same and submitted that as per the load flow study carried out by the Procurers, the transmission systems, namely, North Karanpura Transmission and augmentation of Talcher-II transmission system are not required.



3. After hearing the learned counsel for PGCIL and the learned counsel for TANGEDCO, the Commission directed CEA to assess the requirement of the said transmission systems, namely, North Karanpura Transmission and augmentation of Talcher-II transmission system in the current and future scenarios and submit the report in this regard by 14.6.2019. The Commission directed TANGEDCO to submit a copy of the report of the load flow study carried out by the Procurers, on or before 12.6.2019

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
DeputyChief (Law)**

